CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.239/MP/2024 along with IA No.8/2025

Subject	: Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.
Petitioner	: Adani Enterprise Limited (AEL).
Respondent	: Telangana State Power Coordination Committee and Ors.
Date of Hearing	: 25.3.2025
Coram	: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	 Shri Sourav Roy, Advocate, AEL Shri Anshu Deshpande, Advocate, AEL Shri Pranav Bafna, Advocate, AEL Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri Rahul Jajoo, Advocate, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondent, Telangana Discoms, sought an additional four weeks to file a reply in the matter. Learned counsel for the Petitioner, as such, did not oppose the said request but pointed out that notice was issued in the matter in November 2024.

2. Considering the above, the Commission, while granting a last opportunity, permitted the Respondents, Telangana Discoms, to file their comprehensive reply on maintainability as well as merits within four weeks with a copy to the Petitioner, who may file its rejoinder(s) within three weeks thereafter. The Commission further directed the parties to clarify their stand on referring the dispute(s) to the arbitration in their respective reply and/or rejoinder to be filed.

3. The Petition will be listed for hearing on **22.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)